

GOVERNMENT OF INDIA
MINISTRY OF DEFENCE
DEPARTMENT OF DEFENCE
LOK SABHA

UNSTARRED QUESTION NO.4023
TO BE ANSWERED ON 18th March, 2020

ENCROACHMENT ON DEFENCE LAND

4023. SHRI RAMCHARAN BOHRA:

Will the Minister of DEFENCE be pleased to state:

- (a) whether cases related to unauthorised construction/encroachment and poor management of lease of the land falling under the Defence Estate Organisation Management have come to the notice of the Government during the last three years and the current year;
- (b) if so, the number of such cases that came to light during each of the last three years, State/UT-wise along with the area of defence land encroached upon in the country in such cases;
- (c) the State/UT-wise number of such cases in which the unauthorised construction/encroachment has been removed during the said period;
- (d) the number of encroachers penalised; and
- (e) the mechanism set up by the Government to save the defence land of the country from such unauthorised construction/encroachment along with the steps taken/being taken in this regard?

A N S W E R

MINISTER OF STATE
IN THE MINISTRY OF DEFENCE

रक्षा राज्य मंत्री

(SHRI SHRIPAD NAIK)

(श्री श्रीपाद नाईक)

(a) & (b) The Ministry of Defence is managing its land as per existing land policy and related guidelines/ rules. There is strict vigil to prevent unauthorised construction/ encroachment of defence land. The State/UT-wise details of such unauthorised constructions/ encroachments during the last three years alongwith current year (upto 29.02.2020) are enclosed as **Annexure-A**.

(c) & (d) The State/UT-wise number of such cases in which the unauthorised construction/ encroachment has been removed and the number of encroachers penalised during the last three years alongwith current year (upto 29.02.2020) are enclosed as **Annexure-B**.

(e) There is a mechanism in place to check the unauthorised occupation/ encroachment on defence land and following steps are taken in this regard:

(i) Respective user Services who manage defence land are responsible for its protection, removal of encroachments and planning for its land use.

(ii) Strengthening of Defence land management by way of computerisation and digitisation of land records; Survey, demarcation and verification of defence lands and land Audit.

(iii) Regular inspection of sites under respective jurisdiction is conducted by the CEO /DEO / Station Commander as the case may be.

(iv) Issue of detailed instructions by the Government emphasising the need for ensuring vigilance, detection and prevention of new encroachments.

(v) Removal of encroachments on defence land under the provisions of Public Premises (Eviction of Unauthorised Occupants) Act, 1971 as well as under the Cantonment Act, 2006.

ANNEXURE-A REFERRED TO IN REPLY TO PARTS (a) & (b) OF LOK SABHA UNSTARRED QUESTION NO. 4023 FOR ANSWER ON 18.03.2020 REGARDING 'ENCROACHMENT ON DEFENCE LAND'.

State/UT-wise details of Unauthorised Construction/Encroachment detected on Defence Land under the management of Defence Estates Organisation during the period 2017 to 29.02.2020

S. No.	Name of State-UT	Unauthorised Construction/Encroachments detected on defence land during the year									
		2017		2018		2019		Current year upto 29.02.2020		Total	
		Nos.	Area (in acres)	Nos.	Area (in acres)	Nos.	Area (in acres)	Nos.	Area (in acres)	Nos. (col. 3+5+7+9)	Area (in acres) (col. 4+6+8+10)
1	2	3	4	5	6	7	8	9	10	11	12
1	A&N Island (UT)	0	0	0	0	0	0	0	0	0	0
2	Andhra Pradesh	0	0	0	0	0	0	0	0	0	0
3	Arunachal Pradesh	0	0	0	0	0	0	0	0	0	0
4	Assam	0	0	0	0	0	0	0	0	0	0
5	Bihar	0	0.000	0	0.000	0	0	0	0	0	0
6	Chhatisgarh	0	0	0	0	0	0	0	0	0	0
7	Delhi	0	0.000	0	0.000	143	2.277	42	1.792	185	4.069
8	Goa	0	0	0	0	0	0	0	0	0	0
9	Gujarat	1	0.002	1	0.003	1	0.005	0	0	3	0.009
10	Haryana	20	7.556	2	9.680	19	0.392	0	0	41	17.628
11	Himachal Pradesh	2	0.014	0	0.000	0	0	0	0	2	0.014
12	Jammu & Kashmir	1	0.291	1	0.060	0	0	0	0	2	0.351
13	Jharkhand	0	0	0	0	0	0	0	0	0	0
14	Karnataka	2	0.020	5	0.012	16	0.381	0	0	23	0.413
15	Kerala	3	0.063	0	0.000	0	0	0	0	3	0.063
16	Madhya Pradesh	49	1.232	29	0.295	58	0.742	38	0.358	174	2.627
17	Maharashtra	38	2.975	34	0.438	100	2.495	7	0.134	179	6.042
18	Manipur	0	0	0	0	0	0	0	0	0	0

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19	Meghalaya	0	0	0	0	0	0	0	0	0	0
20	Nagaland	0	0	0	0	0	0	0	0	0	0
21	Odisha	0	0	0	0	0	0	0	0	0	0
22	Punjab	26	0.258	0	0.000	28	1.211	0	0	54	1.468
23	Rajasthan	10	0.099	14	0.524	11	0.305	5	2.308	40	3.325
24	Sikkim	0	0	0	0	0	0	0	0	0	0
25	Tamil Nadu	3	0.030	92	1.170	1	0.014	0	0	96	1.213
26	Telangana	14	0.279	0	0.000	0	0	0	0	14	0.279
27	Uttar Pradesh	55	3.973	0	0.000	157	2.642	59	1.055	271	7.671
28	Uttarakhand	4	0.003	0	0.000	20	0.485	0	0	24	0.488
29	West Bengal	1	2.000	0	0.000	1	0.01	0	0	2	2.01
	Total	229	18.794	178	12.181	555	10.958	151	5.647	1113	47.579

ANNEXURE-B REFERRED TO IN REPLY TO PARTS (c) & (d) OF LOK SABHA UNSTARRED QUESTION NO. 4023 FOR ANSWER ON 18.03.2020 REGARDING 'ENCROACHMENT ON DEFENCE LAND'.

State/UT-wise area/extent of Defence land under the management of Defence Estates Organisation from which unauthorised construction/ encroachment have been removed from 2017 to 29.02.2020

S.N.	State	Area/extent from where encroachment have been removed from 2017 to 29.02.2020		No. of persons against which action taken under Cantt Act, 2006
		Number	Area (in acres)	
1	2	3	4	5
1	A&N Island (UT)	0	0	0
2	Andhra Pradesh	0	0	0
3	Arunachal Pradesh	0	0	0
4	Assam	0	0	0
5	Bihar	116	0.9206	0
6	Chhatisgarh	0	0	0
7	Delhi	2	0.6760	0
8	Goa	0	0	0
9	Gujarat	16	0.0562	0
10	Haryana	17	34.9853	0
11	Himachal Pradesh	42	39.6743	0
12	Jammu & Kashmir (UT) Ladakh (UT)	2	0.1450	0
13	Jharkhand	1	0.0200	0
14	Karnataka	1	0.0270	0
15	Kerala & Lakshadweep	3	0.0200	0
16	Madhya Pradesh	270	8.7896	0
17	Maharashtra	120	1.6198	16
18	Manipur	0	0	0
19	Meghalaya	17	0.1976	0
20	Nagaland	0	0	0
21	Odisha	0	0	0
22	Punjab	125	3.3244	0
23	Rajasthan	4	0.7700	2
24	Sikkim	0	0	0
25	Tamilnadu	43	1.1198	0
26	Telangana	6	0.1350	0
27	Uttar Pradesh	694	72.2048	20
28	Uttarakhand	13	9.5686	3
29	West Bengal	3	0.0450	0
Total		1495	174.3172	41
